

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 18317 OF 2015

Between:

Kadam Ankush Marot Rao, S/o.Marot Rao Kadam Aged about 22 Yrs., Occ Student
R/o.Meghna Institute of Dental Sciences, Mallaram(V), Varni Road, Nizamabad,
Nizamabad Dist.

...PETITIONER

AND

1. Dr.NTR University of Health Sciences, Vijaywada, Rep. by its Registrar,
Vijaywada, Krishna Dist.
2. The Meghna Institute of Dental Sciences, Rep. by its Principal, Mallaram(V),
Varni Road, Nizamabad Dist.
3. The State of Telangana, Rep. by its Principal Secretary, Medical and Health
Department, Secretariat Building, Hyderabad, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction or writ more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents in not permitting the Petitioner to appear examinations and to prosecute further BDS Course to complete the same as illegal, arbitrary, and against the Principles of natural justice and consequently direct the Respondents herein to permit the Petitioner to appear examination to complete the BDS course without insisting court orders every time, as per the schedule of examination.

I.A. NO: 2 OF 2015(WPMP. NO: 41660 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the Respondents to declare the results of the Petitioner appeared for 2nd year examinations of BDS Course with HT No.1096043 held in July,2015 by permitting the Petitioner to sit for 3rd year BDS examination.

I.A. NO: 3 OF 2015(WPMP. NO: 50957 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the Respondents to receive the supplementary examination fee for 2nd year BDS Course of the Petitioner.

I.A. NO: 1 OF 2015(WPMP. NO: 23693 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to receive the examination fee of the Petitioner for 2nd year examinations of BDS Course scheduled to be held in July, 2015 and publish the results pending disposal of the main Writ Petition.

I.A. NO: 3 OF 2016(WPMP. NO: 51960 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to permit the petitioner to pay the examination fee for 2nd year BDS examination commencing in jan, 2017.

I.A. NO: 2 OF 2016(WPMP. NO: 13826 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the Respondents to declare the result of the Petitioner of 2nd year BDS

examination held in Jan.2016 with Hall Ticket No.1096043 and permit him to prosecute third year course.

Counsel for the Petitioner : SRI N.RISHI KUMAR for SRI N.ASHOK KUMAR

**Counsel for the Respondent No.1 : SRI TADDI NAGESWARA RAO,
(SC FOR DR NTR UHS A.P)**

Counsel for the Respondent No.2 : --

Counsel for the Respondent No.3 : GP FOR MEDICAL HEALTH & FW

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE -
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO -

WRIT PETITION No.18317 of 2015 ✓

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. N. Rishi Kumar, learned counsel appears for
Mr. N. Ashok Kumar, learned counsel for the petitioner.

Mr. Nagarjuna Reddy, learned Assistant Government
Pleader for Health, Medical & Family Welfare appears for
respondent No.3.

2. Learned counsel for the petitioner submits that the issue
involved in the Writ Petition does not survive for
consideration.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

SD/-L. LAKSHMI BABU
ASSISTANT REGISTRAR

SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI N.ASHOK KUMAR, Advocate. [OPUC]
2. One CC to SRI TADDI NAGESWARA RAO, (SC FOR DR NTR UHS A.P)
[OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of
Telangana at Hyderabad. [OUT]
4. Two CD Copies.

BSK
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HIGH COURT

DATED:15/10/2024



ORDER

WP.No.18317 of 2015

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

⑦ Copies

Bm
28/10/24